

removed and at that time it has not been informed to the court that petitioner has died.

Learned counsel for the petitioner seeks permission to withdraw the writ petition as he does not want to press the same.

Under the aforesaid circumstances, two week's further time is granted to the petitioner to remove the defects including deposit of deficit court fee of Rs.230/-, subject to cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, as the matter relates to the year of 2010 and the same has remained pending for approximately 11 years for non-removal of defects.

Put up this case on 27.09.2021.

(Kailash Prasad Deo, J.)

Jay/-